The Goa Municipalities (Amendment) Bill, 2021

(BILL No. 9 of 2021)

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further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Seventy-second Year of the Republic of India as follows:—

- **1. Short title and commencement.** (1) This Act may be called the Goa Municipalities (Amendment) Act, 2021.
- (2) It shall come into force at once.
- **2. Amendment of section 2.** In section 2 of the Goa Municipalities Act, 1968 (Act 7 of 1969) (hereinafter referred to as the "principal Act"), clause (55a) shall be re-numbered as clause (55b) and before clause (55b) as re-numbered, the following clause shall be inserted, namely;-
- "(55a) "Voters" means all the voters whose names are entered in the list of voters prepared and maintained under section 11."

- **3.** Amendment of section 9.— In section 9 of the principal Act, in sub-section (2), in clause (a),-
 - (i) in item (i),-
- (a) for the figures "15" and "3000", the figures "20" and "2,500" shall be respectively substituted;
- (b) for the word "population", the words "voters in the municipal area" shall be substituted:
 - (ii) in item (ii),-
- (a) for the figures "10" and "3,000", the figures "12" and "2,500" shall be respectively substituted;
- (b) for the word "population", the words "voters in the municipal area" shall be substituted.
- **3. Amendment of section 10.-** In section 10 of the principal Act, in sub-section (1), the following proviso shall be inserted, namely:-

"Provided that such order shall be issued at least seven days before the date of notification of the general election".

- **4. Amendment** of section 11.- In section 11 of the principal Act.-
 - (i) in sub-section (1), for the expression, "Goa Daman and Diu Legislative Assembly", the expression "Legislative Assembly of the State of Goa" shall be

substituted.			
(ii) in sub-section (3), for the words "	one month", the words	"ten days"shall be
substituted;			